

104

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

BENCH-II

CP (IB) No. 908/KB/2018


Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31ST AUGUST, 2018, 10:30 A.M

Name of the Company	M/s. Bitumen Corporation (I) Pvt. Ltd. -Vs- M/s. Basu & Co. Road Contractors Pvt. Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

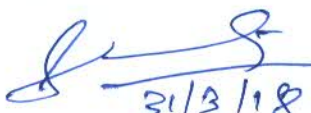
1. Anamika Pandey, Adv
2. Amrita Pandey, Adv
3. Yajnaseni Ghosh, Adv.

For
Corporate
Debtors
.. u


Adv.
31.8.18

1. Saumen Mahanty, Adv

for Operational
Creditors


31/8/18

104. 31-08-2018 – CP(IB) No. 908/KB/2018 – M/s. Bitumen Corporation(I)
Pvt. Ltd. Vs. M/s. Basu & Co. Road Contractors Pvt. Ltd.

O R D E R

The Ld. Counsel for the Operational Creditor appeared. The Ld. Counsel for the Corporate Debtor also appeared.

Both of them submitted that the matter has been settled in between the parties out of this Tribunal. They filed on record the terms of settlement.

In view of settlement, the Corporate Debtor seeks liberty to withdraw the Petition.

The permission is grated.

The matter stands withdrawn and disposed of.

Sd

(Madan B Gosavi)
Member(Judicial)